FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TARAPUR TEXTILE PARK LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT JUHU, MUMBAI, INDIA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Tarapur Textile Park Limited PAN: AACCT4623M CIN: U70100MH2006PLC160599
2.	Address of the registered office	Amar Mahal, Ground Floor, Near Chandan Cinema, Juhu, Mumbai-400049, Maharashtra
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**Real Estate Project:** **Sai Baba Boulevard** is an integrated Township with Industrial units and Residential Complexes at Village Mahagaon, Boisar, Taluka Palghar, Dist. Thane
5.	Installed capacity of main products/	The total area of the Plot is 4,20,467 Sq. Mtr.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Rental Income as per last available balance sheet as on 31st March, 2022- ₹ 1.17 crs.
7.	Number of employees/ workmen	1
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to tarapur.cirp@gmail.com, ipprashantjain@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	19-03-2023
11.	Date of issue of provisional list of prospective resolution applicants	29-03-2023
12.	Last date for submission of objections to provisional list	03-04-2023
13.	Process email id to submit EOI	Mail to tarapur.cirp@gmail.com, ipprashantjain@gmail.com

Note: The information mentioned herein is based on the limited documents provided by the Suspended Board of Directors. In case any additional information is received by the Interim Resolution Professional, the same will be *updated from time-to-time to persons making request for the same through email on he Email ID mentioned against Sr. No. 8*

Mr. Prashant Jain
Interim Resolution Professional of Tarapur Textile Park Limited
Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131)
Registered Email Address- ipprashantjain@gmail.com
Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11,
Koparkharine, Thane, Navi Mumbai,
Maharashtra- 400 709
Correspondence Address: B610, BSEL Tech Park,
Sector 30A, Opposite Vashi Railway Station,
Vashi, Navi Mumbai - 400703
04th March, 2023, Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GAGAN I-LAND TOWNSHIP PRIVATE LIMITED
OPERATING IN REAL ESTATE AT PUNE
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with Corporate Identity Number	**GAGAN I-Land Township Private Limited CIN: U70101PN2011PTC141522**
2.	Address of the registered office	**Registered & Principal Office:** Wellesley Court, CTS No 15B, M.G. Road, Pune MH 411001.
3.	URL of website	Nil
4.	Details of place where majority of fixed assets are located	**Sub plot nos. 262/B admeasuring 3381.118 square meters and 262/C admeasuring 1207.552 square meters, collectively admeasuring 4588.67 square meters out of Final Plot No. 262 of Sangamwadi Town Planning Scheme III, bearing corresponding CTS Nos. 23, situated at Bundgarden Road, village Ghorpadi, within the limits of Pune Municipal Corporation, Taluka Haveli, District–Pune. Pin code 411001. Out of the area mentioned above, land area of 438.79 Sq. mtrs has been handed over to Pune Municipal Corporation for development of DP road.**
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	One Employee
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	**Registered & Principal Office:** Wellesley Court, CTS No 15B, M.G. Road, Pune MH 411001.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing CIRP.GAGAN@gmail.com OR mmjaju6@gmail.com
10.	**Last date for receipt of expression of interest**	**26 March 2023**
11.	Date of issue of provisional list of prospective resolution applicants	**31 March 2023**
12.	Last date for submission of objections to provisional list	**05 April 2023**
13.	Process email ID to submit EOI	Email IDs: cirp.gagan@gmail.com

Note: The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of the CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available through email :- cirp.gagan@gmail.com.

CA Manish Jaju
Resolution Professional for
GAGAN I-Land Township Private Limited
IP Reg. No. IBBI/IPA-001/IP-P00034/2016-2017/10087
AFA :- AA1/10087/02/170124/105393
AFA valid upto 17th January 2024
Add: D-502, Neelkanth Business Park, Vidyavihar West, Mumbai 400086
Date: 4th March 2023
Place: Mumbai
Process specific Email Id: cirp.gagan@gmail.com
Regd. Email Id: mmjaju76@gmail.com

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TARAPUR TEXTILE PARK LIMITED
OPERATING IN REAL ESTATE ACTIVITIES AT JUHU, MUMBAI, INDIA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN / CIN / LLP	**Tarapur Textile Park Limited** PAN: AACCT4623M CIN: U70100MH2006PLC160599
2.	Address of the registered office	Amar Mahal, Ground Floor, Near Chandan Cinema, Juhu, Mumbai - 400049, Maharashtra
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**Real Estate Project: Sai Baba Boulevard** is an integrated Township with Industrial units and Residential Complexes at Village Mahagaon, Boisar, Taluka Palghar, Dist. Thane
5.	Installed capacity of main products / services	The total area of the Project Plots is 4,20,467 Sq. Mtr.
6.	Quantity and value of main products / services sold in last financial year	Revenue from Rental Income as per last available balance sheet as on 31st March, 2022 - ₹ 1.17 crs.
7.	Number of employees/ workmen	1
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to tarapur.cirp@gmail.com; ipprashantjain@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	19-03-2023
11.	Date of issue of provisional list of prospective resolution applicants	29-03-2023
12.	Last date for submission of objections to provisional list	03-04-2023
13.	Process email id to submit EOI	Mail to tarapur.cirp@gmail.com, ipprashantjain@gmail.com

Note: The information mentioned herein is based on the limited documents provided by the Suspended Board of Directors. In case any additional information is received by the Interim Resolution Professional, the same will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Sd/-
Mr. Prashant Jain
Interim Resolution Professional of Tarapur Textile Park Limited
Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131)
Registered Email Address- ipprashantjain@gmail.com
Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra - 400 709
Correspondence Address: SSARVI Resolution Services LLP, B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703
Place: Mumbai
Date: 04th March 2023

HIL LIMITED
HIL TOGETHER, WE BUILD. CK BIRLA GROUP
CIN: L74999TG1955PLC000656
Regd. Off: office No 1 & 2, L7 Floor, SLN Terminus, Survey no 133,
Near Botanical Gardens, Gachibowli, Hyderabad - 500032, Telangana
Tel: 040-68249219; **Website:** www.hil.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING

NOTICE is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ('the Act') (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') and the Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India (ICSI), each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ('MCA') vide its General Circulars dated April 8, 2020, April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020, June 23, 2021, December 8, 2021, May 5, 2022 and December 28, 2022 (collectively referred to as '**MCA Circulars**'), to transact the special business as set out hereunder by passing Ordinary / Special Resolution(s), as applicable, by way of postal ballot only by voting through electronic means (remote e-voting):

S.No.	Type of Resolution(s)	Description of Resolution(s)
1	Ordinary Resolution	Appointment of Mr. Akshat Seth (DIN: 10039820) as a Director of the Company
2	Ordinary Resolution	Appointment of Mr. Akshat Seth (DIN: 10039820) as the Chief Executive Officer (CEO) and Managing Director (MD) of the Company
3	Special Resolution	To approve HIL Limited Employee Stock Option Scheme 2023
4	Special Resolution	Approval for payment of managerial remuneration in excess of 5% of the net profits of the Company for the financial year 2022-23

The Notice of Postal Ballot ('Notice') is available on the website of the Company at www.hil.in and on the websites of the Stock Exchanges viz. BSE Limited ('BSE') and The National Stock Exchange of India Limited ('NSE') at www.bseindia.com and www.nseindia.com, respectively. A copy of the same is also available on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

In compliance with the aforesaid MCA Circulars, the Company has sent the Notice on March 3, 2023, only in electronic form to those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from Venture Capital and Corporate Investments Pvt. Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 24, 2023 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA / Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in the Notice. Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot. The Company has engaged the services of NSDL to provide remote e-voting facility to its Members and the communication of assent or dissent of the Members would only take place through the remote e-voting system. The remote e-voting period commences on Monday March 6, 2023 at 9:00 am IST and shall end on Tuesday April 4, 2023 at 5:00 pm IST. The remote e-voting module shall be disabled by NSDL thereafter and Members will not be allowed to vote electronically beyond the said date and time. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Cut-off date. Once vote on a resolution is cast, the Member will not be able to change it subsequently. Only those Members whose names are recorded in the Register of Members of the Company or in the List of Beneficial Owners as on the Cut-off date will be entitled to cast their votes by remote e-voting.

To facilitate Members to receive this Notice electronically, the Company enabled an option to the shareholders who have not yet registered/ updated their email id, to register/ update in the manner as mentioned belowon or before 5:00 p.m. (IST) on Friday, March 24, 2023, basis which, NSDL will email a copy of the Notice along with the remote e-voting User ID and Password. The procedure for remote e-voting is provided in the Notice:

a. Members holding shares in physical form and who have not registered/ updated their email id with the Company/ RTA can register/ update the same by sending an email either to Registrar & Share Transfer Agent (RTA) Venture Capital and Corporate Investments Pvt Limited at investor.ralations@vccipl.com or to the company at cs@hil.in giving the details of folio no./ DP ID & Client ID and email address.

b. Members holding shares in dematerialised form are requested to register/ update their email id with their respective depository participants with whom demat account(s) is maintained.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request at evoting@nsdl.co.in or contact Ms. Pallavi Mhatre, Senior Manager - NSDL or Mr. Amit Vishal, Assistant Vice President - NSDL at their designated email address: pallavid@nsdl.co.in or amitv@nsdl.co.in.

The Board of Directors of the Company has appointed Mr. Mohit Gujar (Membership No. 20557, CP No. 18644) of M/s. P.S. Rao & Associates, Practising Company Secretaries, Hyderabad, as the Scrutiniser to scrutinise the remote e-voting process in a fair and transparent manner.

After completion of scrutiny of the votes cast, the Scrutiniser will submit his report to the Chairman of the Company or any other person authorised by him. The results of the Postal Ballot conducted through remote e-voting along with the Scrutiniser's Report will be made available on the website of the Company at www.hil.in, the website of NSDL at www.evoting.nsdl.com and shall also be communicated to BSE and NSE on their respective websites i.e. www.bseindia.com and www.nseindia.com, where the equity shares of the Company are listed, within the stipulated timelines.

For HIL Limited
Akshat Seth
Managing Director & CEO
Date: 03.03.2023
Place: New Delhi

Indian Overseas Bank
Azadi Ka Amrit Mahotsav
INFORMATION TECHNOLOGY DEPARTMENT
Central Office: 763, Anna Salai, Chennai-600002

Indian Overseas Bank (IOB) invites bids for the following:

GOVERNMENT E-MARKET PORTAL - SELECTION OF RATING CONSULTANT FOR INDEPENDENT VALIDATION OF INTERNAL CREDIT RATING AND SCORING MODEL

BID NO: GEM/2022/B/3216295 Dated: 03/03/2023

The Above GEM Tender document is also available and can be downloaded from the following websites

www.iob.in & www.gem.gov.in

For Tender details and future amendments, if any, keep referring to the following website
www.gem.gov.in

यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office – II, Department of Information Technology
3 & 4, DD Block, Sector – 1, Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

UCO Bank Invites for the following tenders through Gem portal:
1. Supply, installation and maintenance of Application Whitelisting Solution.
2. Procurement of Network Racks and Server Racks (Bid Ref. No: GEM/2023/B/ 3213065 Dated: 03-03-2023)

For any details, please refer to **https://www.ucobank.com/English/tenders.aspx https://gem.gov.in**

(Deputy General Manager)
Department of Information Technology
Date: 04.03.2023

सम्मान आपके विश्वास का | Honours Your Trust

KERALA WATER AUTHORITY
e-Tender Notice

Tender No : 111/2022-23/ KWA/ PHC/TVLA(Id-448/2022)
JJM - 3rd SLSSC - Supplying & Laying of distribution system and providing 700FHTCs in Mallappally Panchayath (Narakathani OHSR) including road restoration works.
EMD : Rs. 1,00,000/-. Tender fee : Rs. 9,759/-.
Last Date for submitting Tender : 22.03.2023 02.00 pm
Phone : 04692600162, Website : **www.kwa.kerala.gov.in**, **www.etenders.kerala.gov.in**

Superintending Engineer
PH Circle, Pathanamthitta
KWA-JB-GL-6-1736-2022-23

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

CORPORATE OFFICE, RECOVERY DEPARTMENT, 254-260, AVVAI SHANMUGAM SALAI, ROYAPETTAH, CHENNAI - 600014

SALE OF NON PERFORMING FINANCIAL ASSETS

It is proposed to put on sale of Non-Performing Financial Assets of the Bank on individual / pool basis to the eligible purchasers, in terms of the guidelines issued by RBI. Proposal from interested ARCs / Banks / NBFCs / FIs are invited. For more details and to peruse the proposal for sale, please visit our website **www.indianbank.in** or contact The Assistant General Manager, Recovery Department, Corporate Office, Chennai, at the address given above. (Land Line **044-28134580, 28134576**). The proposal for sale will be ported in our Bank's Website.

Date: 04.03.2023 **Deputy General Manager (Recovery)**

Invitation of BIDs for
ATLANTA INFRA ASSETS LIMITED
Through swiss challenge method

LSI Financial Services Private Limited (**"LSIFN"**) has been appointed as the **"Process Advisor"** and mandated by Union Bank of India (**"UBI"** or **Lead Lender**), acting on behalf of the consortium lenders (including various banks and Financial Institutions) (collectively, the **"Lenders"**) that have extended certain credit facilities to **M/s Atlanta Infra Assets Limited ("Company / Concessionaire")**, for identifying a proposed investor for substitution of **Concessionaire** and settlement of existing Debt extended by consortium of Banks led by UBI. The Company is having its registered office at 504, Samarpan, New Link Road, Chakala, New Mirador Hotel, Andheri (East), Mumbai 400 099, Maharashtra, and is an SPV has been formed by Atlanta Limited for carrying out the road project for "Improvement, Operation and Maintenance" including strengthening and widening of existing 2-lane road to 4-lane road dual carriageway from Km. 9.2 50.0 Km of NH-6 (Nagpur-Kondhali Section) in the State of Maharashtra being executed on Build, Operate and Transfer (**BOT**) Basis.

The Company is currently under financial distress. Obtained credit facilities from the Lenders to the Company is approximately Rs. 180.04 Crores as on June, 2022 (Fund based excluding interest) and Bank Guarantee outstanding of Rs. 102.61 Crores (approx.).

LSIFN invites interested investors / consortium of investors having adequate financial and technical capabilities acceptable to the Lenders to take-over the assets by way of substitution of **Concessionaire** and settlement of existing Debt extended by consortium of Banks led by UBI. Preference would be given to investors / consortium of investors having experience in the similar industry or segment.

Interested bidders can confirm their interest by sending an e-mail to pa.lsifin@gmail.com and samvmumbai@unionbankofindia.bank and also arrange to collect the bid document from LSI Financial Services Pvt. Ltd., 506/507, 5th Floor, 'Madhava' E Block, BandraKurla Complex Bandra (East), Mumbai 400 051, Maharashtra from 04-03-2023 to 08-03-2023 between 11:00am to 06:00pm upon submitting a demand draft of **Rs. 5,00,000/-** (Rupees five lakhs only) (non-refundable) drawn in favour of **"Union Bank of India, Stressed Asset Management Branch, Mumbai"** either in person or by courier (in which case it should reach by the above mentioned date).

In case of any clarifications, please contact the following persons:

CONTACT PERSON	MOBILE NO.	E-MAIL ID
Mr. Digambar Behera	+91-8828401385	samvmumbai@unionbankofindia.bank
Mr. Ajay Sen	+91-7980789636	pa.lsifin@gmail.com

LSI Financial Services Private Limited
Registered Office: 227, A.J.C.Bose Road, Kolkata - 700 020. **Tel:** 033 2280 2558
Corporate Office: 104, S.P. Mukherjee Road, Sagar Trade Cube, 5th Floor, Kolkata - 700026. **Tel:** 033 2486 3816 / 3362
Mumbai Office: 506/507, 5th Floor, 'Madhava' E Block, BandraKurla Complex Bandra (East), Mumbai 400 051
Delhi Office: "Chiranjiv Tower" 12th Floor,43, Nehru Place, New Delhi 110 019
CIN No: U74120WB2010PLC150300
URL: www.lsifinance.com

Note: LSIFN / UBI reserve the right to cancel or modify the process without assigning any reason and without any liability. This is not an offer document. Applicants should keep themselves updated regarding clarifications / amendments / time-extensions, if any.

IIFL SECURITIES
CIN L99999MH1996PLC132983
Regd Office: IIFL House Sun InfoTech Park Road No.16V Plot No.B-23, MIDC
Thane Industrial Area Wagle Estate Thane – 400604
Tel: (91 -22)3929 4000 / 4103 5000/ 62727000 Fax (91 -22 2580 6654
E-Mail id – Secretarial@iifl.com Website:- **www.iiflsecurities.com**

PUBLIC NOTICE

Notice is hereby given to general public and specifically to the clients/ customers of IIFL Securities Ltd., its group & associate companies that **Ms. AASHUTOSH VYAS** residing at 33, SHREE RAM COLONY, UJJAIN, MADHYA PRADESH-456006, who was our Authorised Person having AP Code Authorized Person Registration No :- BSE Cash: Dated:- NSE Cm/Fo: **AP1493396501** Dated :- **12/04/2022** having its office at 33, SHREE RAM COLONY, UJJAIN, MADHYA PRADESH 456006 branch (hereinafter r eferred as "the AP"), had committed various unethical acts and violated the Company's Code of Conduct, rules, policies and directions as applicable from time to time. Therefore, termination notice dated **25/01/2023** has already been issued to the said AP.

In the last week of January, it has come to our knowledge that the said AP had **taken funds from the client to own account.** We state that IIFL Securities Ltd., its group & associate companies are not offering any scheme with assured return either to general public or the clients/ customers.

In this regard also note SEBI vide its Circular CIR/MIRSD/16/2011 dated 22nd August 2011 issued the Guidance Note which clearly states that the payment must be made in broker's bank account and not to sub broker or agent's account. Further, the Risk Disclosure Document also clearly explained that the return in the security market is related to volatility of various factors and cannot be assured.

We therefore hereby caution the general public including our clients/ constituents that no such scheme was ever introduced by the IIFL Securities Ltd., its group & associate companies and amount paid to the said AP was never received by the Company and hence any person dealt with the said AP in respect of said scheme was at their own risk and consequences.

For any information/request/queries/placing orders we request you to contact on 022-40071000/ Email Id- -cs@iifl.com.

FDC LIMITED
(CIN: L24239MH1940PLC003176)
Registered Office: B-8, M.I.D.C. Industrial Estate, Waluj - 431136, Dist. Aurangabad, Maharashtra
Tel. No. +91 240 255 4407, Website: www.fdcindia.com,
Email: investors@fdcindia.com

PUBLIC NOTICE

This is to notify to all our valued chain of trade Stockiest/Wholesalers/Retailers and Consumer public at large that Central Govt. of India (Ministry of Chemicals and Fertilizers, Depts. of Pharmaceuticals) vide NPPA notification Ref. S.O No 87 (E) dated 6th January 2023 reduced Ceiling Price on the Schedule products. We, FDC Limited, have given the effect of reduction of Ceiling Price by way of reducing MRPs (Maximum Retail Prices) in respect of the following Products with immediate effect.

Sr. No.	Name of Products	Pack size	Existing MRP (Rs)	New Reduced MRP (Rs)
1	FLEMINTIN 1.2 GM INJECTION	1 VIAL	152.50	140.49
2	PIPRAPEN-T 4.5 GM INJECTION	1 VIAL	509.90	398.96
3	ZIFI CF 1 GM INJECTION	1 VIAL	63.00	62.32
4	ZIPANT 40MG INJ	1 VIAL	52.00	50.40

In accordance with Para 24(4) of DPCO, 2013, all Dealers and retailers are required to display price list on a prominent part of their premises so as to be easily accessible to any person wishing to consult the same..

For FDC Limited
SD /-
Shivaji Nalawade
Place: Mumbai
Date: 02.03.2023

NOTICE
SUNDARAM MUTUAL

RECORD DATE FOR INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW)

NOTICE is hereby given that Sundaram Trustee Company Limited, the Trustee to Sundaram Mutual Fund, has declared Income Distribution cum capital withdrawal (IDCW) on the face value of ₹ 10/- under the following schemes:

Scheme Name	Plan - Option	Record Date#	Amount of IDCW* (₹ per unit)	NAV per unit as on March 2, 2023 (₹)
Sundaram Equity Savings Fund	Regular Plan-Quarterly-IDCW	March 08, 2023	0.259	14.8227
	Direct Plan-Quarterly-IDCW		0.362	20.7084
	Regular Plan-Half yearly-IDCW		0.481	13.7649
	Direct Plan-Half yearly-IDCW		0.497	14.2063
Sundaram Tax Savings Fund (ELSS)	Regular Plan-Half yearly-IDCW		11.059	315.9717

 # Or subsequent business day if the specified date is a non-business day.
** Income Distribution will be done/IDCW will be paid, net of tax deducted at source, as applicable.*

Pursuant to the payment of IDCW, the NAV of the scheme will fall to the extent of payout and statutory levy, if applicable. The IDCW payout will be to the extent of above mentioned IDCW per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower. Past performance may or may not be sustained in future. All unitholders under the IDCW Option of the above-mentioned scheme, whose name appears on the Register of Unitholders on the aforesaid Record Date, will be entitled to receive the IDCW. The above stated quantum of IDCW and the Record Date were approved by the Board of Directors of Sundaram Trustee Company Limited on March 03, 2023.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Secretary & Compliance Officer
Place: Chennai
Date: March 04, 2023

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

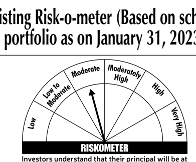
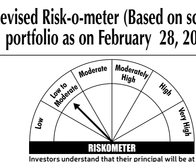
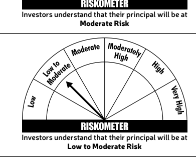
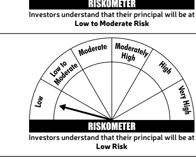
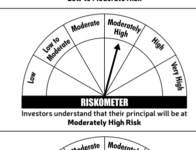
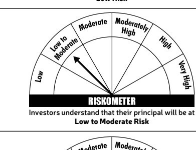
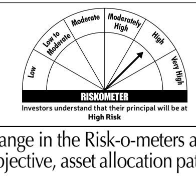
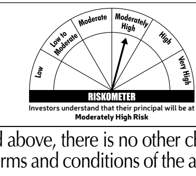
Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14. Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215 Fax: +91 44 2841 8108. www.sundarammutual.com
Regd. Office: No. 21, Patullos Road, Chennai 600 002.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SUNDARAM MUTUAL
Notice cum Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of the Schemes of Sundaram Mutual Fund

REVISION OF PRODUCT LABELLING ('RISK-O-METER') OF SCHEMES OF SUNDARAM MUTUAL FUND

NOTICE is hereby given to the investors / unit holders that pursuant to SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020 the Risk-o-meter of the schemes of Sundaram Mutual Fund ("the Fund") shall stand revised as under.

Name of the Scheme	Existing Risk-o-meter (Based on scheme portfolio as on January 31, 2023)	Revised Risk-o-meter (Based on scheme portfolio as on February 28, 2023)
Sundaram Low Duration Fund		
Sundaram Emerging Small Cap - Series II		
Sundaram Emerging Small Cap - Series III		
Sundaram Emerging Small Cap - Series IV		

Investors are requested to note that, apart from the change in the Risk-o-meters as stated above, there is no other change in the scheme features including nature, investment objective, asset allocation pattern, terms and conditions of the above-mentioned Schemes.

All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged.

This addendum forms an integral part of the Scheme Information Document (SID) / Key Information Memorandum (KIM) / Statement of Additional Information (SAI) to the schemes of Sundaram Mutual Fund as amended from time to time.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Secretary & Compliance Officer
Place: Chennai
Date: Date:03/03/2023

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office:
1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237,
(NRI) +91 40 2345 2215 Fax: +91 44 2841 8108.
www.sundarammutual.com
Regd. Office:
No. 21, Patullos Road, Chennai 600 002.

HY2-22-23-12

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TATA
TATA CAPITAL LIMITED
Registered Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013
Tel No.: 022-6606 9000 Fax: 022-6656 2699 Corporate Identity Number: U65990MH1991PLC060670
Website: www.tatacapital.com

NOTICE is hereby given that the Extraordinary General Meeting ("EGM") of Tata Capital Limited ("the Company") will be held on Wednesday, March 29, 2023 at 10:00 a.m. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility provided by National Securities Depository Limited ("NSDL") to transact the businesses as set out in the Notice convening the EGM.

The EGM will be convened through VC / OAVM in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with Circular No. 14/2020 dated April 08, 2020 and Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("collectively referred to as MCA Circulars").

In accordance with the MCA Circulars, the Notice setting out the businesses to be transacted at the EGM along with the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 has been sent through electronic mode on March 03, 2023 to those Members who have registered their e-mail address with their Depository Participants. In accordance with the MCA Circulars, no physical copies of the Notice of the EGM will be sent to the Members.

The Notice of the EGM is available on the website of the Company at **www.tatacapital.com**. Further, the Notice of the EGM is also available on the website of NSDL at **www.evoting.nsdl.com**.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company is pleased to offer the facility of voting through electronic means and the businesses as set out in the Notice of the EGM may be transacted through electronic voting system of NSDL ("remote e-voting"). Members whose names are recorded in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date of Wednesday, March 22, 2023 shall be entitled to avail the facility of remote e-voting either during the e-voting period as mentioned below or e-voting during the EGM. The remote e-voting will commence on Saturday, March 25, 2023 at 9:00 a.m. and will end on Tuesday, March 28, 2023 at 5:00 p.m. The facility of remote e-voting would also be made available at the EGM and the Members present in the EGM through VC/OAVM facility who have not already cast their votes by remote e-voting shall be able to exercise their right of voting remotely through remote e-voting system during the EGM. The Members will be able to cast their vote electronically until 15 minutes after the conclusion of the EGM, and the remote e-voting module shall be disabled for voting by NSDL thereafter. The Members who have already cast their vote by remote e-voting prior to the EGM, may also attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their vote again.

The detailed procedure for remote e-voting and attending the EGM through VC/OAVM is provided in the Notice of the EGM.

A person who has acquired the shares and has become a Member of the Company after dispatch of the Notice of EGM and prior to the Cut-off Date i.e. Wednesday, March 22, 2023, can exercise remote e-voting by obtaining the User ID and Password by sending an email to NSDL at **evoting@nsdl.co.in** or by contacting NSDL on toll free number(s) 022 - 4886 7000 / 022 - 2499 7000.

Members holding shares in demat form and who have not yet registered their email addresses are requested to register their email address and mobile numbers with their Depository Participants.

In case of any queries or issues regarding attending the EGM through VC/OAVM or remote e-voting, Members may write to the Company at **investors@tatacapital.com**. Members can also refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of **www.evoting.nsdl.com** or call on toll free no(s).: 022 - 4886 7000 / 022 - 2499 7000 or send a request to Mr. Anubhav Saxena, Assistant Manager - NSDL at **evoting@nsdl.co.in**.

By Order of the Board of Directors
For **Tata Capital Limited**
Sd/-
Sarita Kamath
Head – Legal and Compliance & Company Secretary
Place: Mumbai
Date: March 03, 2023

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

जागतिक स्तरावर लोकशाहीकरणाची गरज

जागतिक स्तरावर विविध देश, त्यांची सामाजिक, सांस्कृतिक, आर्थिक, भौगोलिक अशा प्रकारची विविधता असूनही सर्वच देशांच्या काही मूलभूत समस्या समान स्वरूपाच्या आहेत. पर्यावरण आणि बदलते हवामान, सर्व देशांना लागणारे सर्व प्रकारचे इंधन या प्रत्येक देशातल्या जनजीवनासाठी किंवा व्यवस्थापनासाठी अनिवार्य ठरतात. याबाबत जगातील अधिकाधिक देशांनी एकत्र यावे. आणि समान समस्यांवर विचारमंथन करून उपाययोजना करावी असा एक नवा दृष्टीकोन आकाराला येतो आहे. जी-२० म्हणजे जगातील काही प्रमुख वीस देशांची ही परिषद याच विषयाला प्राधान्य देते आहे. यंदा या परिषदेचे अध्यक्षपद भारताकडे असल्याने एक पृथ्वी, एक कुटुंब आणि समान हित अशा प्रकारचे ध्येय या जी-२० परिषदेपुढे ठेवले आहे. वीस देशांच्या परराष्ट्रमंत्र्यांची बैठक नुकतीच नवी दिल्लीत पार पडली. भारताकडेच यजमान पद असल्याने यासंदर्भात भारताचा पुढाकार अधिक महत्त्वाचा ठरतो. आतापर्यंत समस्यांसाठी संघर्ष आणि संघर्षातून समस्या अशा चक्रव्यूहात अनेक देश अडकलेले पाहायला मिळतात. स्वाभाविकपणे अनेक देशांनी लोकशाही व्यवस्था स्वीकारली असूनही त्या मूल्यांचे जतन होताना दिसत नाही. आपल्याकडे असलेल्या आर्थिक आणि शस्त्रांच्या बळावर अधिसत्ता गाजवण्याची महत्त्वाकांक्षा त्या त्या देशातल्या लोकशाहीसाठी मारक तर ठरलेली आहेच. परंतु जागतिक स्तरावर विश्वकल्याणाचा विचार मांडतानासुद्धा बऱ्याच मोठ्या देशांना लोकशाही मूल्यांचा विसर पडतो.किंबहुना ते त्याच्याकडे दुर्लक्ष करतात. म्हणूनच भारतातर्फे नवी दिल्लीतल्या या परिषदेमध्ये सर्वच देशांच्या निर्णयाला लोकशाहीचे तत्त्व लागू असले पाहिजे. म्हणजेच त्या निर्णयांचे लोकशाहीकरण होणे आवश्यक असल्याचे आग्रही मत भारतातर्फे मांडले गेले. अनेक देशांच्यादृष्टीने अशा प्रकारचा दृष्टीकोन नवीन आणि मूलभूत स्वरूपाचा ठरतो. आणि याकरिता जी-२० सारख्या २० देशांनी एकत्र येऊन संघटित प्रयत्न करण्याची आवश्यकता अधोरेखित झाली आहे. जर या विचारांचा सम्यक आणि समर्पक पाठपुरावा झाला तर जगातल्या अनेक देशांना समस्या आणि संघर्षाच्या चक्रव्यूहातून बाहेर पडण्याकरिता मोठा हातभार लागू शकेल.

लोकशाही मूल्य आणि भारत

भारत हा जगातील सर्वात मोठा लोकशाहीवादी देश म्हटला जातो. लोकसंख्येच्यादृष्टीने तर तो मोठा आहेच. परंतु या देशातील संसदीय लोकशाही व्यवस्था राबवताना अनेक जटील समस्यांचा सामना करावा लागतो. भारतातील अनेक प्रकारची विविधता ज्यामध्ये वेगवेगळ्या भाषा, प्रांत, संस्कृती, पंथ, धर्म, अशा कितीतरी बाबींचा समावेश होतो. त्या सर्व आव्हानांवर मात करीत विविधतेतली एकता टिकवून ठेवण्यात भारताला जे यश आले. ते केवळ इथल्या संसदीय लोकशाहीचे बळ आहे. भारताचा हा लोकशाही विषयक व्यापक दृष्टीकोन जगालाही उपयुक्त ठरू शकतो. विश्वबंधुत्वाचा संदेश याच भारतातून दिला गेला. भारताने कधीही स्वतःहून कोणत्याही देशावर आक्रमण केलेली नाहीत. उलट विश्वकल्याणाचा विचार मांडून सौजन्य, संवाद, सौहार्द आणि सहानुभूतीचाच प्रचार प्रसार केला. अर्थातच भारतीय लोकशाहीमध्ये सर्वच गोष्टी काही आलबेल नाहीत. केवळ सत्तर वर्षांपूर्वी सुरू झालेला इथला संसदीय लोकशाहीचा प्रयोग हळूहळू विकसित होत आहे. काळानुसार लक्षात येणाऱ्या त्यातल्या त्रुटी, दोष दूर करून इथली लोकशाही समृध्द करण्याचा प्रयत्न होतो आहे. सत्ता आणि पैशाच्या जोरावर अनेकवेळेला अधिकारशाही गाजवण्याचा प्रयत्न होतो. ज्यामध्ये पोलिसी बळाचा अतिरिक्त वापर सरकारी यंत्रणांचा गैरवापर आणि समाजातल्या दुर्बल घटकांवर केला जाणारा अन्याय यासारख्या त्रुटी विशेषत्वाने लक्षात येतात. त्या दूर करण्याचे आव्हान भारतातील राजकारण्यांना करावे लागेलच. आणि आज ज्यावेळेला जी-२० सारख्या आंतरराष्ट्रीय व्यासपीठावर निर्णयांच्या लोकशाहीकरणाचा संदेश जर भारत देत असेल तर त्याच तत्त्वाची अधिकाधिक अंमलबजावणी आपल्या देशातून सुरू करावी लागेल. कोणत्याही स्वरूपाचा निर्णय कोणावरही अन्याय करणारा नसेल. पण राष्ट्रहिताचा बळी देऊन कोणाचे लांगुलचालन करणाराही नसेल. अशा प्रकारची दक्षता भारताला घ्यावी लागेल. आज जी-२०चे यजमान पद भूषवताना भारतातील लोकशाही मूल्ये ही जगासाठीसुध्दा कशी अनुकरणीय ठरतील, याचे उदाहरण घालून द्यावे लागेल. परंतु आंतरराष्ट्रीय स्तरावर मिळालेल्या या संधीचा उपयोग करून घेत असताना देशांतर्गत सर्व प्रकारच्या व्यवस्थांचे सबलीकरण आणि आंतरराष्ट्रीय स्तरावर त्या तत्त्वांचे अनुकरण अशा दोन्ही गोष्टी राबवाव्या लागतील.

असेही धाडस दाखवावे

संस्कृती, इतिहास, एकूण वैश्विक चिंतनाची मूल्ये ही भारताची मोठी पुंजी ठरते. सनातनकाळापासून जपलेला विश्वबंधुत्वाचा विचार भक्कम करण्याचे निमित्त आजच्या आधुनिक काळातही उपलब्ध होऊ शकते. आणि भारताला तितक्याच प्रभावीपणे मांडण्याचा नैतिक अधिकारही प्राप्त होतो. १८९३ साली स्वामी विवेकानंदांनी हाच विश्वबंधुत्वाचा विचार मोठ्या प्रभावीपणे मांडला. आणि जगाने त्याचे स्वागतही केले. परंतु त्या विचारांचा पाठपुरावा किंवा आग्रह धरण्याचे काम जागतिक पातळीवर कुठेही होऊ शकले नाही. जगातल्या अनेक देशांनी केवळ शस्त्र, संपत्ती आणि स्पर्धा यालाच प्रधान्य दिले. त्याच्या जोरावर आपापल्या देशांचा विस्तार करण्याचा विस्तारवादी दृष्टीकोन ठेवला. खरेतर काळानुसार प्रत्येक देशाच्या समस्या आणि आवश्यकतांचे स्वरूप बदलले आहे. तंत्रज्ञानाने आर्थिक आणि औद्योगिक विकासाला नवा आयाम दिलेला आहे. आपापल्या देशातील समस्या सोडवण्याकरिता विविध क्षेत्रातला विकास हा अनेक देशांसाठी महत्वपूर्ण ठरतो. परंतु जेव्हा चीन, अमेरिका, रशिया यासारखे देश विस्तारवादी किंवा शस्त्राच्या जोरावर आपले अधिराज्य गाजवण्याचा प्रयत्न करतात, तेव्हा ही बाब चिंताजनक ठरते. वर्षभर सुरू असलेले युक्रेनबरोबरचे युध्द हे असेच रशियाने लोकशाही तत्त्वांचा बळी घेण्याचाच प्रकार घडतो. अशा अतिमहत्त्वाकांक्षी निर्णयांना किंवा कारवायांना विरोध करण्याचे धाडस जी-२० परिषदेच्या व्यासपीठाने दाखवले पाहिजे. युध्द असो किंवा चीनची विस्तारवादी भूमिका असो. त्याला पायबंद घालणे काळाची गरज ठरते.

तिसऱ्या कसोटीत भारताचा दारूण पराभव ऑस्ट्रेलियाने ९ गडी राखून विजय मिळवला

अडीच दिवसात तब्बल ३१ बळी घेऊन भारतासाठी अत्यंत मानहानीकारक ठरलेला तिसरा कसोटी अखेर ऑस्ट्रेलियाने ९ गडी राखून जिंकला. आणि ४ कसोटी सामन्यांच्या या मालिकेतील आपले आव्हान जिवंत ठेवले. आता मालिका वाचवण्यासाठी ऑस्ट्रेलियाला पुढचा सामनाही जिंकावाच लागेल. कारण या मालिकेत आता २-१ अशी स्थिती झाली आहे. तिसऱ्या कसोटी सामन्यावर दोन्ही संघातील फिरकी गोलंदाजांनी वर्चस्व गाजवले. त्यामुळे आता इंदोरच्या होळकर स्टेडियमवर चहूकडून टीका होत आहे.

■ इंदोर

इंदौर कसोटी सामन्याच्या पहिल्या डावात भारताला केवळ १०९ धावा करता आल्या होत्या. त्यानंतर ऑस्ट्रेलियाचा पहिला डाव १९७ धावांवर आटोपला आणि पहिल्या डावात ऑस्ट्रेलियाला मामुली का होईना, पण आघाडी मिळाली. अशावेळी दुसऱ्या डावात भारताने जबाबदारीने खेळायला हवे होते. पण चेतेश्वर पुजारा सोडल्यास भारताचा एकही फलंदाज खेळपट्टीवर घट्ट पाय रोवून उभा राहू शकला नाही. परिणामी भारताचा दुसरा डावही अवघ्या १६३ धावांमध्ये गडगडला. त्यामुळे ऑस्ट्रेलियासमोर विजयासाठी ७५ धावांचे आव्हान होते.

मात्र अश्विनने पहिल्याच षटकात ऑस्ट्रेलियाचा सलामीवीर उस्मान ख्वाजा याला शून्यावर बाद करून सामन्यात सनसनाटी निर्माण केली होती. पण त्यानंतर मात्र हेड आणि लाबुशेन यांनी ऑस्ट्रेलियाचा डाव सावरला आणि भारतीय फिरकी गोलंदाजीचा समर्थपणे मुकाबला करीत ७८ धावांची भागीदारी करीत आपल्या संघाला विजय मिळवून दिला. या विजयामुळे ऑस्ट्रेलियन खेळाडूंना चौथ्या आणि अखेरच्या सामन्यासाठी मोठा आत्मविश्वास मिळाला असून, मालिका बरोबरीत सोडवण्याची त्यांना संधी आहे. त्यामुळे दोन्ही संघांसाठी चौथा कसोटी सामना खूपच महत्वाचा आहे. कारण चौथा कसोटी सामना भारताने जिंकला तर त्यांना ही मालिका ३-१ अशी जिंकता येईल आणि भारत हरला तर ही मालिका २-२ अशी अनिर्णित राहणार आहे

जाहीर सूचना

श्री. अवधेश एम. बुच हे मानवस्थळ हाईट्स को-ऑपरेटिव्ह हौसिंग सोसायटी लि., सीटीएस क्र. ३०-बी/१, एडीजे अशोक नगर, मिलिटरी मार्ग, मरोळ, तुंगवा व्हिलेज, मुंबई - ४०००७२ चे संयुक्त सदस्य आहेत आणि संस्थेच्या विंग बी मधील पाचव्या मजल्यावरील सदनिका क्र. बी-५०२चे संयुक्त धारणकर्ते आहेत. श्री. अवधेश एम बुच यांचे दि. ३१.०८.२०२२ रोजी निधन झाले. त्यांच्या पत्नी सौ. समिक्षा अवधेश बुच, मुलगी कु. द्रष्टी अवधेश बुच आणि मुलगी सौ. मैत्री बुच यांनी सदर सदनिकेमधील त्यांचा ५०% हिस्सा आणि संस्थेची सदस्यता त्यांच्या नावे हस्तांतरित करण्याकरिता अर्ज केला आहे.

संस्था याद्वारे सदर भाग आणि दिवंगत सदस्याचे संस्थेच्या भांडवल/ मालमत्तेमधील हितसंबंध हस्तांतरित करण्यास वारस किंवा वारसांकडून किंवा इतर दावेदार/ आक्षेपदार किंवा आक्षेपदारांकडून सदर सूचना प्रसिद्धीपासून ३० दिवसांच्या कालावधीमध्ये दावे किंवा आक्षेप, संस्थेच्या दावा केलेल्या मालमत्तेमधील दिवंगत सदस्याच्या भाग आणि हितसंबंधाच्या हस्तांतरणास असलेल्या त्याच्या/ तिच्या दावा/ आक्षेपाच्या समर्थनार्थ कागदपत्रे आणि इतर पुराव्यांच्या प्रतिंसह मागवित आहे.

जर कोणतेही दावे / आक्षेप वरील विहीत कालावधीमध्ये प्राप्त न झाल्यास, संस्था दिवंगत सदस्याचे संस्थेच्या भांडवल / मालमत्तेमधील भाग आणि हितसंबंधासह संस्थेच्या उप-विधीमध्ये देण्यात आलेल्या पद्धतीने व्यवहार करण्यास मुक्त असेल. दिवंगत सदस्याचे संस्थेच्या भांडवल / मालमत्तेमधील भाग आणि हितसंबंधाच्या हस्तांतरणाकरिता संस्थेस दावे/ आक्षेप, जर असल्यास, प्राप्त झाल्यास संस्थेच्या उप-विधीमध्ये दिलेल्या पद्धतीने त्यावर निर्णय घेतला जाईल. संस्थेच्या नोंदणीकृत उप-विधींची प्रत दावेदार/आक्षेपदार यांना पाहणीकरिता संस्थेच्या कार्यालयात/संस्थेच्या मान. सचिवांकडे सूचनेच्या प्रसिद्धीच्या दिनांकापासून ते तिच्या कालावधी समाप्तीच्या दिनांकापर्यंत पूर्व परवानगी घेऊन उपलब्ध असेल.

सही/-
मान. सचिव
मानवस्थळ हाईट्स को-ऑपरेटिव्ह हौसिंग सोसायटी लि.
सीटीएस क्र.: ३०-बी/१, एडीजे अशोक नगर, मिलिटरी मार्ग, मरोळ, तुंगवा व्हिलेज, मुंबई - ४०००७२

ठिकाण: मुंबई
दिनांक: ०४.०३.२०२३

विजेता कोण होणार कर्नाटक की मेघालय?

■ रियाध

उद्या रियाधमध्ये संतोष ट्रॉफी फुटबॉल स्पर्धेची फायनल आहे. त्यामुळे ही ट्रॉफी कोण जिंकणार याकडे देशातील तमाम फुटबॉल प्रेमींचे लक्ष लागलेले आहे. मेघालयने पंजाबला हरवून अंतिम फेरीत प्रवेश केला आहे. आणि त्यांना प्रथमच संतोष ट्रॉफी जिंकण्याची संधी आहे तर दुसरीकडे कर्नाटक संघाला तब्बल ५४ वर्षांनी संतोष ट्रॉफीवर आपले नाव कोरायचे आहे.

क्रेग फुल्टन हॉकी संघाचे प्रशिक्षक

नवी दिल्ली- भारतीय हॉकी संघाच्या प्रशिक्षक पदी दक्षिण आफ्रिकेच्या क्रेग फुल्टन यांची नियुक्ती करण्यात आली आहे. ग्रॅहम रीड यांच्या नंतर फुल्टन भारतीय हॉकी संघाचे नवे प्रशिक्षक असतील त्यांनी २०२० चे सुवर्णपदक जिंकणाऱ्या बेल्जियम संघाचे उप प्रशिक्षक म्हणून काम केलेले आहे.

बृहन्मुंबई महानगरपालिका

ई-निविदा सूचना

निविदा प्रपत्र क्र.	**७२०००४९६१७**
संस्थेचे नाव	**बृहन्मुंबई महानगरपालिका**
विषय	माहिम जी/उत्तर प्रभागामध्ये बीट क्र. १९० मध्ये एलजे रोड ते एस.बी. रोड पर्यंत शितलादेवी मंदिर मार्गाच्या पदपथाची सुधारणा.
निविदेची किंमत	रु. १०,०००/- + जीएसटी
ई-निविदेची किंमत (अंदाजित किंमत)	रु. ९९,४२,२५१/-
बोली सुरक्षा अनामत / इरअ	रु. ९९,५००/-
निविदा पारित करण्याचा आणि विक्रीचा दिनांक	दि. ०४.०३.२०२३ रोजी दु. ११.०० पासून
बोली पूर्व सभेचा दिनांक	
निविदा विक्रीचा अंतिम दिनांक व वेळ	दि. १०.०३.२०२३ रोजी दु. १३.०० वाजेपर्यंत
ई-निविदेचे सादरीकरण	दि. १०.०३.२०२३ रोजी दु. १४.०० वाजपर्यंत
ई-पाकिट अ उघडणे	दि. १०.०३.२०२३ रोजी दु. १४.१० वाजपर्यंत
ई-पाकिट ब उघडणे	दि. १०.०३.२०२३ रोजी दु. १४.११ वाजपर्यंत
ई-पाकिट क उघडणे	दि. १४.०३.२०२३ रोजी दु. १५.०० वाजपर्यंत
संपर्काचा पत्ता	**सहाय्यक आयुक्त, जी/उत्तर प्रभाग यांचे कार्यालय**, पहिला मजला, जी/उत्तर प्रभाग अधिकारी, हरिश्चंद्र येलवे मार्ग, दादर (प), मुंबई - ४०००२८. ईमेल आयडी - ac.gn@mcgm.gov.in **संपर्क क्र.** श्री. जगन्नाथ एस. गव्हाणे - सहा. अभि. (परि)-II - ९९३०९८७७३३
बोली उघडण्याचे ठिकाण	सहाय्यक आयुक्त, जी/उत्तर प्रभाग यांचे कार्यालय, पहिला मजला, जी/उत्तर प्रभाग अधिकारी, हरिश्चंद्र येलवे मार्ग, दादर (प), मुंबई - ४०००२८ येथे ऑनलाईन

सदर निविदा प्रपत्र अ-हस्तांतरणीय आहे.

वरील विषयाकरिता प्राप्त झालेली कोणतीही निविदा स्वीकारण्याचे किंवा कोणतीही किंवा सर्व निविदा कोणतेही कारण न दर्शविता फेटाळण्याचे सर्व अधिकार बृमुंमपा राखून ठेवीत आहेत.

सही/-
सहाय्यक आयुक्त
जी/उत्तर प्रभाग

पीआरओ/३०१५/जाही/२०२२-२३

कोणताही ताप असू शकतो हिवताप

महाराष्ट्र शासन

कार्यकारी अभियंता यांचे कार्यालय, सा.बां. विभाग, पनवेल
पिनकोड - ४१०२०६
E-mail- panvel.ee@mahapwd.gov.in
दूरध्वनी क्रमांक ०२२- २७४५२७७८ **फॅक्स-** ०२२-२७४६७४४०
ई - कार्यप्रणाली अंतर्गत ई-निविदा क्र. १०९ (ई- निविदा) सन २०२२-२३

सार्वजनिक बांधकाम (सा. बां.) विभाग, पनवेल हे (दुरध्वनी क्र. ०२२ - २७४५२७७८ फॅक्स-०२२-२७४६७४४०) महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम खात्याकडील नोंदणीकृत कंत्राटदाराला योग्य त्या कामांकरीता बी - १ नमुन्यातील निविदा प्रणालीद्वारे (ऑनलाईन) मागविणेत येत आहे. सदरची ऑनलाईन ई-निविदा सुचना www.mahapwd.com and www. mahatenders.gov.in पोर्टलवरती उपलब्ध आहे.

टिप- या निविदेमध्ये एकूण ०४ काम समाविष्ठ असून ऑनलाईन निविदा विक्री व बीड प्रिपरेशन दिनांक ०६.०३.२०२३ सकाळी १०.०० ते दिनांक २८.०३.२०२३ रोजी सायंकाळी १८.०० पर्यंत संकेत स्थळावर उपलब्ध करुन देणेत आलेली आहे. www. mahatenders.gov.in

सही/-
कार्यकारी अभियंता,
सार्वजनिक बांधकाम विभाग,
पनवेल

ई-निविदा जा.क्र./सा.बां./पनवेल/
कार्यकारी अभियंता यांचे कार्यालय,
सा.बां. विभाग, पनवेल, जि. रायगड
दिनांक :- क्रमांकः आरओसी- २०२२-२३/क्र-५/सी ६५६२

फॉर्म बी
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

गजानन सॉल्व्हेक्स लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	तपशील	वर्णन
१.	कॉर्पोरेट कर्जदाराचे नाव	गजानन सॉल्व्हेक्स लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०७.१०.२०१०
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्र.	U15147MH2010PLC208730
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	नोंदणीकृत कार्यालयः ९०२, हबटाऊन विवा पश्चिम एक्सप्रेस महामार्ग, जोगेश्वरी (पू), मुंबई शहर महा. ४०००६०. नोंदणीकृत पत्त्याव्यतिरिक्त पत्ताः गट क्र. २१ एम एनएच ६, गाव सुजतपूर, तालुका खामगाव, जिल्हा बुलढाणा, महाराष्ट्र
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	०१.०३.२०२३
७.	कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक	०१.०३.२०२३
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. राम सिंग सेतिया IBBI/IPA-001/IP-P01189/2018-2019/11935
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	सदनिका क्र. २०३, टॉवर २, क्रिसेन्ट बे, जेरबाई वाडिया रोड, परेल, मुंबई उपनगर, महाराष्ट्र-४०००१२. **ईमेल :** setiars@gmail.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	बी विंग ६०१-६०४, रेलॉन आर्केड, आरके मंदिर रोड, पिडिलाईटजवळ, कोंडिविटा, अंधेरी (पूर्व), मुंबई ४०० ०५९. **ईमेल :** liquidation.gajanansolvex@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	३१.०३.२०२३

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई यांनी दि. ०१.०३.२०२३ रोजी गजानन सॉल्व्हेक्स लिमिटेडचे परिसमापन सुरू करण्याचे आदेश दिले आहेत.

गजानन सॉल्व्हेक्स लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे दि. ३१.०३.२०२३ रोजी किंवा त्यापूर्वी परिसमापकांकडे बाब क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
श्री. राम सिंग सेतिया
IBBI/IPA-001/IP-P01189/2018-2019/11935
नोंदणीकृत पत्ताः सदनिका क्र. २०३, टॉवर २, क्रिसेन्ट बे,
जेरबाई वाडिया रोड, परेल, मुंबई उपनगर, महाराष्ट्र-४०००१२.

दिनांक : ०३.०३.२०२३
ठिकाण : मुंबई

फॉर्म जी

जुहू, मुंबई, भारत येथे स्थावर मालमत्ता उपक्रमांमध्ये कार्यरत
तारापूर टेक्सटाईल पार्क लिमिटेडकरिता
स्वारस्य अभिव्यक्तीचे आमंत्रण

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए (१) अन्वये)

संबंधित तपशील		
१.	कॉर्पोरेट ऋणकोचे नाव व त्यासह पॅन/सीआयएन क्र./एलएलपी	**तारापूर टेक्सटाईल पार्क लिमिटेड** **पीएएन:** AACCT4623M **सीआयएन:** U70100MH2006PLC160599
२.	नोंदणीकृत कार्यालयाचा पत्ता	अमर महाल, तळमजला, चंदन सिनेमाजवळ, जुहू, मुंबई-४०००४९, महाराष्ट्र
३.	वेबसाईटचे यूआरएल	लागू नाही
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	**स्थावर मालमत्ता प्रकल्प:** **साई बाबा बुलेवर्ड** हा गाव महागाव, बोईसर, तालुका पालघर, जि. ठाणे येथील औद्योगिक युनिट्स आणि निवासी संकुलांसह एकात्मिक टाऊनशिप आहे.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	प्रकल्प प्लॉट्सचे एकूण क्षेत्रफळ ४,२०,४६७ चौ.मी. आहे.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	दि. ३१ मार्च, २०२२ रोजीच्या गत उपलब्ध ताळेबंदानुसार भाडे उत्पन्नामधून महसूल - ₹१.१७ कोटी.
७.	कर्मचारी/कामगारांची संख्या	१
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी, त्यानंतरच्या प्रक्रियेच्या घटनांच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असण्याचे ठिकाणः	tarapur.cirp@gmail.com; ipprashantjain@gmail.com यांना मेल
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असण्याचे ठिकाणः	http://ssarvi.com/running-cases.php
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांकः	१९.०३.२०२३
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	२९.०३.२०२३
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	०३.०४.२०२३
१३.	ईओआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी	tarapur.cirp@gmail.com; ipprashantjain@gmail.com यांना मेल

टीपः येथे नमूद केलेली माहिती निलंबित संचालक मंडळाद्वारे देण्यात आलेल्या मर्यादित कागदपत्रांवर आधारित आहे. जर कोणतीही अतिरिक्त माहिती अंतरिम ठराव व्यावसायिकांना प्राप्त झाल्यास, तिची अ. क्र. ८ समोर नमूद ईमेल आयडीवर ईमेलद्वारे मागणी करणाऱ्या व्यक्तींना वेळोवेळी अद्ययावत करण्यात येईल.

सही/-
श्री. प्रशांत जैन
तारापूर टेक्सटाईल पार्क लिमिटेडचे अंतरिम ठराव व्यावसायिक
नोंद. क्रमांक: IBBI/IPA-001/IP-P01368/2018-2019/12131
नोंदणीकृत ईमेल पत्ताः ipprashantjain@gmail.com
नोंद. पत्ताः ए५०१, शांती हाईट्स, प्लॉट क्र. २, ३, ९, बी/१०, सेक्टर ११, कोपरखैरणे, ठाणे, नवी मुंबई, महाराष्ट्र-४००७०९.
संपर्काचा पत्ताः एसएसएआरव्हीआय रेझॉल्यूशन सर्व्हिसेस एलएलपी, बी६१०, बीएसईएल टेक पार्क, सेक्टर ३०ए, वाशी रेल्वे स्थानकासमोर, वाशी, नवी मुंबई - ४००७०३.

ठिकाणः मुंबई
दिनांकः ०४ मार्च, २०२३

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी.
मोबा.९४२२४२०६११

माणसाच्या इच्छा पूर्ण होत नाहीत तेव्हा क्रोध वाढतो, आणि इच्छा पूर्ण झाल्या की लोभ वाढतो.

पंचांग

शनिवार, ४ मार्च २०२३
शक १९४४ शुभकृत्नामसंवत्सर

फाल्गुन शुक्ल द्वादशी * नक्षत्र : पुष्य

-: जन्मराशी :-
००-०१ ते २४-०० कर्क

रवी उदय- ०६-५७
रवी अस्त- १८-४४

शनिप्रदोष, गोविंद द्वादशी, सूर्य पूर्वा भाद्रपदा उत्तररात्री ६.२४, औद्योगिक सुरक्षा दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिरातीः ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
REGD. No. MH/MR/SOUTH-143/2012-14
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**

पाककृती

नाचणीची वडी

★ **साहित्यः-** १/२ कप नाचणीचे पीठ, १ कप कणिक (इतर पौष्टिक पिठेही वापरू शकतो जसे सोयाबीनचे पीठ), १/२ कप तूप (थोडे जास्त लागू शकते), १/४ कप जाड पोहे, १/४ कप डिंक, १/४ कप जाड किसलेलं सुकं खोबरं (कोरडे भाजून), १/२ टिस्पून वेलची पावडर, ३/४ कप गूळ (बारीक किसलेला किंवा चिरलेला)

★ **कृतीः** १) कढईत तूप वितळवून घ्यावे. त्यात पोहे आणि डिंक वेगवेगळे तळून घ्यावे. एका ताटलीत काढून ठेवावे आणि थोडे चुरून घ्यावे. एका ट्रेला तूप लावून तयार ठेवावा. २) त्याच तुपात नाचणीचे पीठ आणि कणिक मंद आचेवर भाजावी. पीठं अगदी कोरडी भाजू नयेत. तूप घालून सुद्धा पीठं कोरडी दिसत असतील तर तूप घालावे. पीठं भाजल्याचा छान वास आला की मिश्रण ताटलीत काढून ठेवावे. ३) किसलेला गूळ आणि २-३ टेस्पून पाणी एकत्र करून मध्यम आचेवर गूळ वितळवून घ्यावा. ही कृती करताना सतत ढवळत राहावे. गूळ पूर्णतः वितळला की आच मोठी करून एक उकळी येऊ द्यावी. आणि लगेच आच बंद करावी. त्यात भाजलेली पीठे, डिंक, पोहे, भाजलेलं खोबरं, आणि वेलची पावडर घालून व्यवस्थित मिक्स करावे. हे मिश्रण ट्रेमध्ये ओतावे. १ सेंमीचा थर बनवावा. कालथ्याने हलक्या हाताने वड्या पाडाव्यात. थंड झाले कि वड्या मोकळ्या कराव्यात.